

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

STARRED QUESTION NO:46

ANSWERED ON:03.08.2011

FAKE PILOT LICENCES

Abdulrahman Shri ;Anuragi Shri Ghansyam

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether the Government has recently taken note of pilots obtaining Commercial Pilot Licences (CPL) through fraudulent means;
- (b) if so, the details thereof;
- (c) whether the matter is being investigated;
- (d) if so, the action taken against the erring flying institutes/pilots/officials/aviation companies including the number of pilots, officials and others arrested;
- (e) whether the Government also proposes to launch a full-fledged internal investigation into the loopholes that may have led to many fake pilots endangering the lives of air passengers;
- (f) if so, the details thereof; and
- (g) the remedial steps taken/proposed to be taken by the Government to prevent such incidents in future?

**Answer**

MINISTER OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

(a) to (g):- A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN THE PARTS (A) TO (G) OF THE LOK SABHA STARRED QUESTION ( ) NO. 46 FOR 3/8/2011 REGARDING 'FAKE PILOT LICENCES'.

(a) :- Yes, Madam.

(b) to (d):- After the incident of nose landing of Airbus 320 aircraft on 11.01.2011 by a pilot working in Indigo Airlines, Directorate General of Civil Aviation (DGCA) scrutinized the examination history of the candidates and detected fake mark-sheet of the examination conducted by DGCA. Thereafter, DGCA conducted a drive to check the examination history of all candidates holding 1704 Airlines Transport Pilot Licence (ATPL) and 6331 Commercial Pilot Licence (CPL). In all 9 cases of CPL and 6 case of ALTP were found to be procured by submitting fake mark-sheets. In all above 15 cases, the licences were suspended and cases were handed over to Delhi Police Authorities and are under investigation. 15 cases of pilots obtaining licence on the basis of forged flying records were also noticed as detected by Anti Corruption Bureau, Rajasthan and are being investigated by Anti Corruption Bureau, Rajasthan.

As a result of investigation by Crime Branch of Delhi Police, eleven pilots, five middlemen and three officials of DGCA were arrested for their involvement in the irregularity. All three officials of DGCA have been suspended. 15 pilots involved in forged flying records in Rajasthan have been arrested and their licences suspended. Licence issued to Rajasthan State Flying School, Jaipur has since expired and has not been renewed.

(e) to (g):- The existing procedures in the Licensing Directorate of DGCA are strictly enforced. Result of DGCA examination submitted by the candidates are cross-verified with the Master result sheet from Central Examination Organisation available with the Directorate of Licensing and in case of non-availability of the result sheet, the papers are required to be sent to Central Examination Organisation for verification. Before conversion of foreign licences into Indian licences, the licences are verified from the concerned regulatory authority of the State issuing the foreign licence.

The Government constituted an Expert Committee to look into the current system of examination and licensing of pilots and make recommendations to make the system secure, credible and efficient and in line with modern and best practices.

The Committee has since submitted its report to the Government and made 12 recommendations. The Committee's report has been accepted by the Government.